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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 6th February, 2009/Magha 17, 1930 (Saka)

The following Act of Parliament received the assent of the President on the 5th February, 2009, and is hereby published for general information:—

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT ACT, 2008

No. 11 OF 2009

[5th February, 2009.]

An Act further to amend the Supreme Court (Number of Judges) Act, 1956.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2008. Short title.
2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word "twenty-five", the word "thirty" shall be substituted. Amendment of section 2.

55 of 1956.

T. K. VISWANATHAN,
Secy. to the Govt. of India.

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